

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.**

ORIGINAL APPLICATION NO. 1029 OF 2006.

ALLAHABAD THIS THE 20<sup>TH</sup> DAY OF NOVEMBER 2006.

HON'BLE MR. K. ELANGO, MEMBER-J  
HON'BLE MR. M. JAYARAMAN, MEMBER-A

Jagdish Prasad Tiwari, S/o Ram Sukh Tiwari, resident of Village Pura Gurudutt Tiwari, Post Office- Para Bazar, District Sultanpur, working as Technician Grade third power supply Installation (P.S.I), Fatehpur Railway Station.

.....Applicant

(By Advocate: Sri A. Rai)

Versus.

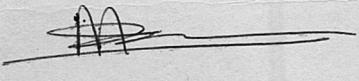
1. Union of India through its General Manager North Central Railway at Allahabad.
2. Divisional Rail Manager, North Central Railway, Allahabad.
3. Divisional Electric Engineer (K.V) North Central Railway, Allahabad.
4. Assistant Divisional Electric Engineer (K.V.) North Central Railway, Allahabad.
5. Senior Divisional Electric Engineer, North Central Railway, Allahabad.

.....Respondents

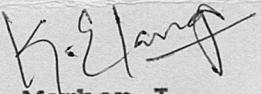
**O R D E R**

By MR. M. JAYARAMAN, MEMBER-A

None for the applicant, even on the revised call. On perusal of the O.A, we find that the applicant has challenged the impugned order dated 1.4.2003 by which the result of the Departmental examination for promotion of workers of Technician Grade was declared by the respondents. The O.A. has been filed in August 2006. It ~~appears that~~ <sup>appears that</sup> looks as on the O.A. shows that the same is ~~is~~ <sup>is</sup> barred by limitation. However, in the Misc. Application for delay condonation, it has been stated that the applicant was not aware of the Rules of promotion and he was innocent and that he could not approach the Tribunal. We are not impressed by the above pleadings. Since the O.A. has been filed long after expiry of limitation provided for under the Act, we consider it is barred by limitation. We accordingly, reject the same. Misc. Application is disposed of accordingly. No costs.

  
Member-A

Manish/-

  
Member-J